

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 356 of 2004

Jabalpur, this the 12th day of May, 2004

Hon'ble Mr. M.P.Singh, Vice Chairman  
Hon'ble Mr. Madan Mohan, Judicial Member

Surendra Kumar Chandakheda  
personal Assistant  
Under Sr. Divisional Engineer  
(CIC), South East Central Railway,  
Bilaspur.

APPLICANT

(By Advocate - Shri S.Paul)

VERSUS

1. Union of India  
through its General Manager  
South East Central Railway(RS)  
District Bilaspur.
2. The Divisional Manager  
South East Central Railway  
(RS) District: Bilaspur(CG)
3. The Chief Engineer(Construction)  
South East Central Railway(RS)  
District: Bilaspur(CG)
4. The Chief Signal & Telecom Engineer  
(Construction)  
South East Central Railway(RS)  
District Bilaspur(CG)
5. Sr. Divisional Personnel Officer  
South East Central Railway(RS)  
District: Bilaspur(CG)
6. Sr. Divisional Engineer(CIC)  
South East Central Railway(RS)  
District : Bilaspur(CG)
7. Shri C.Hargopal  
Personal Assistant Under CE  
(Construction) South East Central  
Railway(R S) District: Bilaspur(CG)
8. Shri YaSubramanium,  
Personal Assistant under Chief Signal  
& Telecom Engineer(Construction)  
South East Central Railway(RS)  
District Bilaspur(CG)

RESPONDENTS

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O R D E R (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought the following main reliefs :-

"(ii) The respondents may be directed to step up the pay of the applicant at par with his juniors.

(iii) The respondents may further be directed to pay the arrears accrued on account of the fixation of the pay of the applicant at par with his juniors pay from the date of juniors are promoted to the higher grade in scale of Rs. 6500-10500/- with interest".

2. The brief facts of the case are that the applicant is working as Personal Assistant in the Railways. He has submitted his representation dated 11.5.2003(Annexure-A-6) for stepping up his pay with reference to his juniors. Thereafter, he has also sent a legal notice dated 6.7.2003 to the respondents. Till now the respondents have not taken any decision on his representation/legal notice. Aggrieved by this, he has filed this OA.

3. Heard the learned counsel for the applicant.

4. In<sup>the</sup> facts and circumstances of the case, we dispose of this OA at the admission stage itself by directing the respondents to consider the aforesaid representation/legal notice of the applicant by passing a detailed, reasoned and speaking order within a period of 3 months from the date of receipt of copy of this order.

5. The applicant is directed to send a copy of this OA as well as a copy of this order to the respondents within 15 days from the date of receipt of copy of this order.

  
(Madan Mohan)  
Judicial Member

  
(M.P. Singh)  
Vice Chairman